

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2384 of 2020

Rajesh Kumar Sharma Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. A. K. Choudhary, Advocate
For the State : Mr. Prabhu Dayal Agrawal, A.P.P.

Order No. 02

Dated 24th June 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Sadar P.S. Case (Khelgaon P.O.) No. 641 of 2018.

It has been alleged that the informant had given a loan of Rs. 3,18,000/- to the petitioner who was her relative. The petitioner had given two cheques of Rs. 50,000/- which got dishonoured.

It appears that the First Information Report has been instituted after one year from the dishonour of cheque. The informant could have filed the complaint u/s 138 N.I. Act, but has taken recourse to the other provisions perhaps on account of the fact that the limitation period had already expired as well as in order to pressurize the petitioner to part with the money as had been alleged to have been taken by the petitioner.

In such circumstances therefore I am inclined to grant anticipatory bail to the petitioner. The petitioner, named above, is directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Ranchi in connection with Sadar P.S. Case (Khelgaon P.O.) No. 641 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)